

**(2018) 04 P&H CK 0096**  
**In the Punjab And Haryana At Chandigarh**  
**Case No : F.A.O. No.3991 of 2013**

Smt. Jaswant Kaur & others

APPELLANT

Vs

Kiran Pal & others

RESPONDENT

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**Date of Decision :** 03-04-2018

**Acts Referred:**

Motor Vehicles Act, 1988 — Section 166

**Citation :** (2018) 04 P&H CK 0096

**Hon'ble Judges :** Hari Pal Verma, J

**Bench :** Single Bench

**Final Decision :** Allowed

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**Judgement**

S.No.,Heads,,Calculation (R)

1,Monthly Income,,,"20,677.00

2,Future prospects,15%,"3,101.00

3,,"Total monthly income (monthly  
income + future prospects)",,"23,778.55

4,,"Annual Income (Total monthly income \* 12)",,"2,85,342.60

5,,"Income Tax (on future  
prospects)",,"3,722.00

6,,"Annual income (after tax  
deduction)",,"2,81,620.60

7,,"Deductions towards personal  
expenses of deceased",1/3,93873.33

8,,"Annual dependency",,"1,87,747.07

7.5% per annum from the date of filing the claim petition till its realization.,,,